

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

51. **CONT.A./5(MB)2022 IN CP/217(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Mrs. Pradnya M. Bagde
Vs.
Express Way Truck Terminus Pvt. Ltd.

SECTION: 58(3), 59, 241(1), 242(4), 244(1), 339, 340, 425 OF THE COMPANIES ACT, 2013.
Rule 11 of NCLT.

ORDER

1. Mr. Akshay Pawar i/b Adv. Kunal Bhanage, Ld. Counsel for the Petitioner present. Mr. Nausher Kohli a/w Kavita Brid-Chavan & Ms. Anjali Dhoot i/b Rajani Associates, Ld. Counsel for the Respondent No.2 present.
2. Proxy Counsel on behalf of the Petitioner submits that arguing Counsel is not available today and seeks short adjournment. Adjournment granted. The Petitioner undertakes to serve copy of the application upon the Respondent within one week.
3. List this matter for further consideration on **06.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)